

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 480 of 2003.

Allahabad this the 06th day of May 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Uma Shanker Rai  
a/a 60 years  
s/o Late Ram Prasad Rai,  
r/o Qr.538/G- Type II, DLW Colony  
Varanasi-221004.

.....Applicant.

(By Advocate : Sri R.P. Srivastava)

Versus.

1. Union of India  
through General Manager  
D.L.W. Varanasi-221004.
2. Chief Mechanical Engineer, (P)  
D.L.W., Varanasi-221004.

.....Respondents.

(By Advocate : Sri K.P. Singh)

O R D E R

By this O.A., filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for a direction to the respondents to permit the applicant to continue in occupation of Railway Quarter No.538/G-Type II, in the D.L.W. Township at Varanasi on payment of normal rent till payments of all dues as referred to in paragraph 4.9 of this original application.

2. It is not disputed that the applicant ~~has~~ retired from service on 30.09.2002. On his request ~~he~~ he was permitted to continue in the Quarter upto 31.05.2003, ~~some~~ of the claims about the retirement ~~arrears~~ <sup>beings and</sup> arrears of salary are pending decision for which he has already filed O.A. in this Tribunal. However, ~~of~~ the applicant has already retired from service, ~~he~~ he has no right to continue in

Railway Quarter on payment of normal rent till payments of all dues. I do not find any good ground to entertain the present O.A. The original application is rejected.

No order as to costs.



Vice-Chairman.

Manish/-